

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-411(PB)/2019

IN THE MATTER OF:

Oriental Bank of Commerce	Petitioner
v.		
M/s. M.B Malls Pvt. Ltd.	Respondent

SECTION : UNDER SECTION 7 of the IBC, 2016

Order delivered on 03.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant :	Mr. Prashat Kumar, Mr. Ajay Sharma, Advs.
For the respondent:	Ms. Ruchika Darira, Adv.

ORDER

On 01.03.2019, on behalf of the respondents, time was sought and two weeks' time was granted to file reply. Even a month has gone by but reply has not been filed till today. In these time bound processes, such a delay is impermissible. However, a request has been made for further time to file reply within one week. We accept the request. Let reply be now filed within one week with a copy in advance to the counsel for the petitioner. However, the same shall be subject to the payment of Rs. 10,000/- as costs payable to the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 29.04.2019.

Sdl-
(M. M. KUMAR)
PRESIDENT

Sdl-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)